N O T I C E

In Partial Modification to the Judicial Assignment at the High Court of Bombay at Goa, which had come into effect from 3rd January 2022 [Partially modified w.e.f. 24.01.2022, 31.01.2022], **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in person that, the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday 14.03.2022** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **Commercial Appellate Division Bench** **MONDAY TO WEDNESDAY** **[Regular Division Bench]** **(DIVISION BENCH-I)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri. Justice **A. K. MENON** **AND** The Hon'ble Shri. Justice **R. N. LADDHA** **THURSDAY** **[Special Division Bench]** **(DIVISION BENCH-II)** **Court Room No. 3**	To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.

3	The Hon'ble Shri Justice **M. S. SONAK** **THURSDAY AND FRIDAY** **Single Bench-I** **Court Room No. 2**	Final Hearing of First Appeals pertaining to MACT and LAC.
4	The Hon'ble Shri. Justice **A. K. MENON** **MONDAY TO WEDNESDAY** **[Single Bench-II]** **Court Room No. 3**	For admission, hearing and order matters therein :- **On Monday & Tuesday** A) All Civil matters pertaining to Single Bench and not assigned to any other Court. B) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal. **On Wednesday** A) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. B) Matters under Companies Act, 1956 and Companies Act,2013. C) All Criminal matters pertaining to Single Bench and not assigned to any other Court.
5	The Hon'ble Shri. Justice **R. N. LADDHA** **FRIDAY** **[Single Bench-III]** **Court Room No. 4**	Final hearing of Criminal Appeals of odd years.

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A) The urgent mentioning and placing of matters pertaining single bench-I presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Single Bench-III presided over by the **Hon'ble Shri. Justice R. N. Laddha and vice versa.**

B) The urgent mentioning and placing of matters pertaining to the single bench-II presided over by the **Hon'ble Shri. Justice A. K. Menon** is allowed before the Single Bench-I presided over by the **Hon'ble Shri. Justice M. S. Sonak.**

i) The **Hon'ble Shri. Justice A. K. MENON** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

ii) The **Hon'ble Shri. Justice A. K. MENON** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 7th March 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)